

OPEN COURTCENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Original Application No. 1161 of 1997.

Allahabad, this the 11th day of November, 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S Jha, A.M.Nahar Singh s/o Arjun Singh
r/o V&PO: Akola, District Agra
at present working as Mazdoor in the office
of Garrison Engineer, MES, Air Force, Khedia.

.....Applicant.

(Counsel for the applicant: Sri V.K. Barman.)

Versus.

1. Union of India through Garrison Engineer, MES Agra.
2. Commander, Works Engineer, MES 112, Taj Road, Agra.

.....Respondents.

(Counsel for the respondents: Sri S.C. Tripathi.)

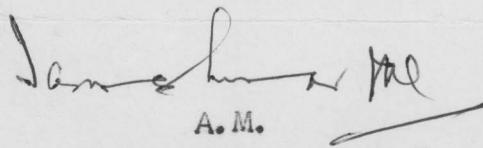
O R D E R (Oral)

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.

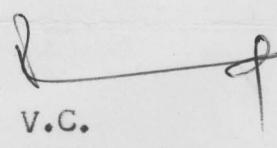
By this application under section 19 of the A.T. Act, 1985, the applicant has prayed to quash the selection held in April, July, September 1997 for appointment as Drivers for which the selection ^{was} held in March 1997. It is not disputed that the applicant participated in the selection but he failed and could not qualify the Driving test. In these circumstances, the applicant could not be selected. We ^{do not} find anything ^{on record} calling for our interference with the selection ~~of~~ the appointment.

The O.A., has no merit and accordingly dismissed.

No order as to costs.



A.M.



V.C.

Manish/-